

IN THE NATIONAL GREEN TRIBUNAL AT NEW DELHI

OA/606/2018

IN THE MATTER OF:

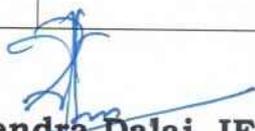
COMPLIANCE OF MUNICIPAL SOLID WASTE MANAGEMENT
RULES,2016 AND OTHER ENVIRONMENTAL ISSUES

N.D.O.H.: 11.11.2022

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Debendra Dalai, IFS
Director Environment
Department of Environment
 Director
 Department of Environment
 Chandigarh Administration

THROUGH COUNSEL

(SHUBHAM BHALLA)
 Advocate
 206 C K Daphtary Chamber
 Supreme Court of India
 Tilak Lane, New Delhi-110001
 Email:-shubhambhalla@hotmail.com
 Mb. No. 09654427273

PLACE:
DATE:

IN THE NATIONAL GREEN TRIBUNAL AT NEW DELHI

OA/606/2018

IN THE MATTER OF:

COMPLIANCE OF MUNICIPAL SOLID WASTE MANAGEMENT
RULES, 2016 AND OTHER ENVIRONMENTAL ISSUES

REPLY BY WAY OF AFFIDAVIT ON BEHALF OF CHANDIGARH

ADMINISTRATION

I, Debendra Dalai, IFS, on behalf of Chandigarh Administration do hereby solemnly affirm and state on oath as under:-

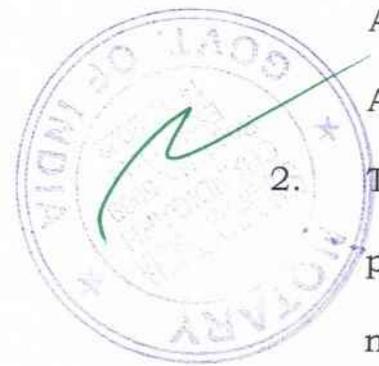
1. That I am duly authorised by the Chandigarh Administration to file the present status report by way of affidavit. I am filing this affidavit in terms of order of this Hon'ble Tribunal dated 07th September, 2022 on behalf of the Chandigarh Administration and am conversant with the facts of the case. As such I am competent to swear this affidavit.

2. That the Hon'ble National Green Tribunal, New Delhi has passed an order on 7th September, 2022 in the above mentioned case and said order is reproduced below:-

"On due consideration, in the interest of protection of environment and to maintain consistency, we find it appropriate to issue notice to States/UTs of Kerala, Tamil Nadu, Lakshadweep, Puducherry, Andhra Pradesh and Chandigarh by email to respond to the issue why further directions on the pattern of order



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dated 1.9.2022 in the case of West Bengal may not be passed in respect of the said States/UTs also. They may appear by virtual mode or physically through counsel or any other representative and file their response, if any before the next date by email."

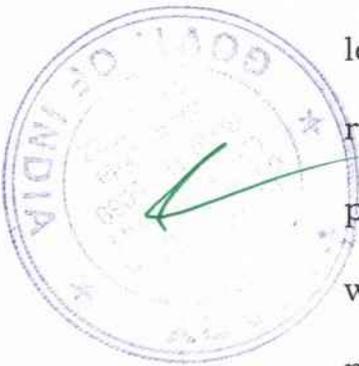
3. That the issue in the present case is regarding alleged violation of Solid Waste Management and liquid Waste Management in Chandigarh and issues mentioned in order dated 18.08.22 passed by this Hon'ble Tribunal in O.A No. 606/2018.
4. That the present affidavit by way of status report is submitted to this Hon'ble Tribunal, on the basis of the latest information as under :-
 - i. That at the outset the deponent would like to apprise this Hon'ble Tribunal that as per the directions, Sh. Debendra Dalai, IFS is designated as Senior Nodal Officer to regularly assess the progress in solid waste management and liquid waste management as he is well versed with the subject and facts.
 - ii. That at the outset the CPCC would like to inform this Hon'ble Tribunal that the Chandigarh is generating approx. 220 MLD waste water per day and at present treatment capacity available with Chandigarh is 248.2 MLD. Hence keeping in view of generation, Chandigarh has more than 100% treatment capacity. At present seven STPs are operational as per detail given below :



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S. No.	STP	Capacity (MLD)	Upgradation Timeline
1	Diggian	135	28.02.23
2	Raipur kalan I	22.5	31.01.23
3	Raipur kalan II	5.6	Already meeting with prescribed standards
4	Raipur khurd	5.6	31.01.23
5	Maloya	22.5	Already meeting with prescribed standards
6	Dhanas	7	31.01.23
7	3 BRD	50	31.01.23
	Total	248.2	

There are two drains discharging waste water in River Ghaggar i.e. Sukhna Choe and N-Choe. Earlier as per the directions of this Hon'ble Tribunal 14 points were detected from which wastewater/sewage water was mixing into N-Choe and now all the points have been plugged which has resulted in reduction in earlier BOD level ranging from 33-210 mg/l to presently in the range of 2.7 - 13 mg/l. In case of Sukhna Choe, 13 points were detected from where sewage/wastewater was mixing into Sukhna Choe but now out of 13, 12 points have been plugged and remaining one point has also been plugged temporarily. However, quality of water is not improved because of mixing of partially treated waste water of two STPs i.e. Raipur Kalan and Raipur Khurd which are not currently meeting with the prescribed norms. However, both the STPs are under upgradation which will be completed by 31.01.23 after



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which both the STPs as well as Sukhna choe will meet with the latest norms.

- iii. One Faida Choe which is originating from Chandigarh is carrying untreated waste water from Faida Village of Chandigarh which finally mixes into N-Choe. As drain is passing through private land and enters into Jagatpura Village of Punjab hence there is no immediate solution of this problem.
- iv. As per the directions of Hon'ble Tribunal, timelines have been squeezed earlier and now upgradation of 04 STPs will be completed by 31.01.23 and one STP will be completed by 28.02.23 and after the upgradation of STPs all the STPs will meet with the prescribed norms of BOD (10 mg/l) and Fecal Coliform (100 MPN/100ml) alongwith other parameters.



- v. Presently 45 MLD water is being treated upto tertiary level and being supplied to Parks, Green Belts, Fountains, One kanal and above houses, Institutions and schools. After upgradation of STPs a good quantum of tertiary treated water will be available and will be supplied to industrial area, Vehicle service stations, Bus depots, CTU workshops and other bulk users which will further reduce the dependency on Ground Water.
- vi. Status report on Management of Solid Waste Processing is as under :

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- a) That in terms of the MSW Rules 2016, 100% door to door collection of garbage is being done in residential areas through compartmentalized vehicles. Waste is being collected in a segregated manner in four categories viz dry, wet, sanitary and domestic hazardous for which the vehicles collecting garbage have separate compartments. In the market areas, waste is being collected in colour coded bins in three categories viz dry, wet and hazardous.
- b) That in the city of Chandigarh around 550 to 600 MT of garbage is generated every day.
- c) That the city of Chandigarh has 3 Material Recovery Facilities (MRF). The MRFs in Chandigarh are used for the purpose of collection, segregation and transfer stations for dry waste, wet waste, domestic hazardous waste and sanitary waste. The dry waste is segregated for recyclable materials. The wet waste and remaining dry waste goes to the processing plant.
- d) The domestic hazardous waste (2 to 5 MT Per Day) is being collected through separate compartment in the garbage collection vehicles by the Municipal Corporation Chandigarh, after which an entity by the name of Re Sustainability Limited is lifting the same for Treatment &



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Disposal at their facility at village Nimbua, Punjab.

- e) That the collected sanitary waste is being disposed through the authorized Bio-Medical Waste Treatment Facility of bio-medical waste in Chandigarh.

vii. **PROCESSING PLANT**

- a. That the existing processing plant in Chandigarh has a chequered history which was set up by Jay Pee Associates Pvt. Ltd. but eventually encountered many technical and financial difficulties, leading to the plant not working at its optimum capacity. That all failure to run the plant at its optimum capacity is directly attributable to the company Jay Pee Associates Pvt. Ltd.



- b. That due to the failure of the Jay Pee Associates Pvt. Ltd. to keep the processing plant running, it was taken over by Chandigarh MC in July 2021. The endeavour of MC Chandigarh is to upgrade the existing processing plant and get it to work at its optimum capacity by November 2022. That at the moment the processing plant is functioning below its optimum capacity.

- c. That the processing facility at Chandigarh has 2 components. That the processing plant has a capacity of processing 500 MT of dry waste and

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300 MT of wet waste. That as of now the part of the processing plant for Dry waste is not functional and is in the process of being upgraded. However, the part of the processing plant for wet waste having a capacity of wet waste is working and about 120-140 MT Per Day wet waste is being processed. The work of up gradation, operation and maintenance of both the above plants is under process.

viii. **NEW PROCESSING PLANT**

- a. That MC Chandigarh is in process for establishment of Integrated Solid Waste Processing & Management System for better management of solid waste. The integrated solid waste processing & management will be established by December 2024.



ix. **DUMPING GROUND**

- a) That the dumping ground at Chandigarh is situated in an area of 45 acres. That out of this 20 acres of land was used earlier, contains the legacy waste and is no longer in use for the purpose of dumping.
- b) 8.28 acres of the land has been developed as sanitary land fill site and is currently in use.
- c) The remaining land (16.72 acres) was capped and covered and a portion of which is being prepared



for setting up the new sanitary landfill site along with Leachate Treatment Plant.

x. **BIO-REMEDICATION OF LEGACY WASTE**

- a) That as of now work of Bio-Remediation of Legacy Waste dump of 5 Lakh MT situated in 20 acres is about to complete. That as of today 4.75 Lakh MT has been processed and will be completed by March 2023.
- b) That at this juncture it would be appropriate to mention that as stated above the bio-remediation of 20 acres of the old landfill site will be completed by March 2023 after which the site will be available for the new integrated Solid Waste Processing and Management System facility.
- c) That a work of Bio-Mining of 8 Lakh MT at current landfill site of 8.28 acres (where waste is being dumped) has already been allotted.



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5. That the Municipal Corporation is also in the process of establishing horticulture waste processing plant of 20 tons per day which will be operational by November 2022.
6. That Municipal Corporation Chandigarh has setup a system by which coconut shells are being collected separately to make bricks.

7. That Chandigarh Pollution Control Committee issued Show-Cause Notice to Municipal Corporation and Engineering Department that why Environmental Compensation may not be imposed for non-compliance of the directions of Hon'ble National Green Tribunal w.r.t. STPs and Drains vide its letter bearing no. CPCC/STP/2022/2682 & 2683 dated 22.08.2022. The true copy of the letter is annexed herewith as **ANNEXURE D-1.**
8. That Chandigarh Pollution Control Committee issued Show-Cause Notice to Municipal Corporation that why Environmental Compensation may not be imposed for non-compliance of the directions of Hon'ble National Green Tribunal w.r.t. management of solid waste vide its letter bearing no. CPCC/2022/2745 dated 06.09.2022. The true copy of the letter is annexed herewith as **ANNEXURE D-2.**
9. That Chandigarh Pollution Control Committee issued directions to the Municipal Corporation Chandigarh and Engineering Department to comply with the directions of Hon'ble National Green Tribunal vide its letter bearing no. CPCC/2022/2954 & 2956 dated 28.09.2022. The true copy of the letter is annexed herewith as **ANNEXURE D-3 & D-4.**
10. That Chandigarh Pollution Control Committee issued reminders to the Engineering Department vide its letter bearing no. CPCC/2022/2935 dated 19.09.22 & CPCC/2022/3352 dated 02.11.2022 to comply with the



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directions of Hon'ble Tribunal. The true copy of the letter is annexed herewith as **ANNEXURE D-5 & D-6.**

11. That Chandigarh Pollution Control Committee issued reminder to the Municipal Corporation, Chandigarh vide its letter bearing no. CPCC/2022/2937 dated 19.09.22 to comply with the directions of Hon'ble Tribunal. The true copy of the letter is annexed herewith as **ANNEXURE D-7.**

12. That Chandigarh Pollution Control Committee imposed Environmental Compensation of Rs. 5.60 Crores on Municipal Corporation for the Sewage Treatment Plants not meeting with prescribed standards vide its letter bearing no. CPCC/2022/3413 dated 09.11.2022. The true copy of the letters is annexed herewith as **ANNEXURE D-8.**

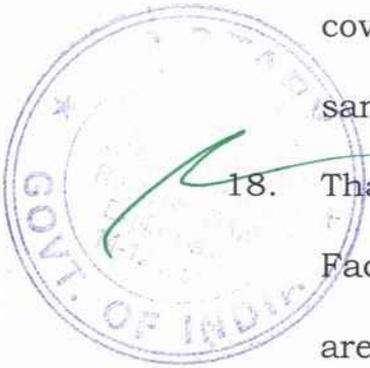
13. That Chandigarh Pollution Control Committee imposed Environmental Compensation of Rs. 3.70 Crores on Municipal Corporation for non-compliance w.r.t. the directions issued by this Hon'ble Tribunal in the field of Solid Waste Management vide its letter bearing no. CPCC/2022/3414 dated 09.11.2022. The true copy of the letters is annexed herewith as **ANNEXURE D9.**



14. That Chandigarh Pollution Control Committee imposed Environmental Compensation of Rs. 0.60 Crores on Engineering Department for Raipur Kalan-II STP which is not meeting with the prescribed norms vide its letter bearing no. CPCC/2022/3415 dated 09.11.2022. The true copy of the letters is annexed herewith as **ANNEXURE D10.**


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15. That Chandigarh Pollution Control Committee imposed Environmental Compensation on Engineering Department of Rs. 0.60 Crores for not doing proper in-situ Remediation in N-Choe vide its letter bearing no. CPCC/606/2022/3416 dated 09.11.2022. The true copy of the letters is annexed herewith as **ANNEXURE D11**.
16. That Chandigarh Pollution Control Committee has issued Show-Cause Notice to Estate Office for imposing of Environmental Compensation for release of untreated sewer into Storm water drainage/Sukhna Choe vide its letter bearing no. CPCC/606/2022/3417 dated 09.11.2022. The true copy of the letters is annexed herewith as **ANNEXURE D12**.
17. That the Chandigarh is land locked city and is having forest cover of 50.05 %. All efforts are being done to increase the same as and wherever possible.
18. That the segregated plastic waste at material Recovery Facilities is sent to recyclers. Waste Management Agencies are registered for collecting plastic waste from Chandigarh on behalf of Brand Owners/Producers.
19. That as per the directions of Hon'ble Tribunal Chandigarh Pollution Control Committee has imposed the Environmental Compensation of Rs. 3.7 Crores on Municipal Corporation for failing to process the complete municipal solid waste generated in Chandigarh.



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20. That in view of above submission, it is prayed here that as Chandigarh Administration has taken the steps as directed by the Hon'ble Tribunal and situation is continuously improving. Moreover, as per the directions Environmental Compensation has also been imposed therefore it is requested that the submission made above may kindly be taken on record and no adverse order may be passed against Chandigarh Administration in the matter. The answering respondent also prays for the indulgence of this Hon'ble Court in granting them the liberty of reserving their right for filing an additional reply, if required.

37495

[Signature]
10/11/2022

Debendra Dalai, IFS
Director Environment
Department of Environment
Director
Department of Environment
Chandigarh Administration

VERIFICATION:

I, Debendra Dalai, IFS the deponent above named do hereby verify and declare that the facts stated in the above paras are true to my knowledge.

Verified at Chandigarh on this 9th day of Nov 2022.

10/11/22

[Signature]
10/11/2022

Debendra Dalai, IFS
Director Environment
Department of Environment
Director
Department of Environment
Chandigarh Administration



ATTESTED AS IDENTIFIED

[Signature]
NOTARY, CHANDIGARH
10/11/22

[Vertical text on left margin]
I identify the deponent/declarant, executant who has signed the document in my presence.
[Signature]

[Vertical text on left margin]
I identify the deponent/declarant, executant who has signed the document in my presence.
[Signature]

THROUGH COUNSEL

(SHUBHAM BHALLA)

Advocate

206 C K Daphtary Chamber

Supreme Court of India

Tilak Lane, New Delhi-110001

Email: -shubhambhalla@hotmail.com

Mb. No. 09654427273

PLACE: *CH*

DATE: *10*.11.2022

37495

Handwritten signature in blue ink.



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ATTESTED AS IDENTIFIED
NOTARY, CHANDIGARH
10/11/22



Chandigarh Pollution Control Committee

ok (B.H)

Paryavaran Bhawan, Madhaya Marg, Sector 19-B, Chandigarh- 160019

SHOW CAUSE NOTICE - II
ANNEXURE - D-1

No. CPCC/STP/2022/2682-2683

To

Dated: 22/08/22

1. The Commissioner,
Municipal Corporation,
Chandigarh.
2. The Chief Engineer,
Engineering Department,
Chandigarh Administration.

Sub: - Show cause notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 reg.

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Whereas, Hon'ble NGT has directed in various orders specifically in the matter of "Stench Grips Mansa's Sacred River Ghaggar", "More River Stretches are now critically polluted" (RRC) and "Paryavaran Suraksha Samiti" cases, that Chandigarh Administration should treat 100% of waste water and all the sewage discharge points into natural choes should be plugged and waste water should be diverted to STP and should be released only after the treatment.

Whereas, Hon'ble NGT has also directed that all the existing STPs should be upgraded to meet with latest standards and in-situ remediation should be done on all the drains so that in case of discharge of any sewage water or improper functioning of STP, same can be treated before mixing into river stream. Hon'ble NGT fixed the deadline of 31.03.2021 for this purpose and directed SPCB/PCCs to impose Environment Compensation for default by any concerned authority.

Whereas, as per order of NGT if concerned Govt. Authorities fails to take necessary action then Environment Compensation is to be imposed which will be Rs. 10.0 Lakhs per month per STP and Rs. 5.0 Lakhs per month per drain for default in in-situ remediation and Rs. 5.0 Lakhs per STP for default in commencement of setting of STP.

Whereas, at present 07 STPs are operational in U.T. Chandigarh with total treatment capacity of 248.2 MLD against the waste water generation of 243 MLD. However, almost all the STPs are running under limit and waste water is being discharged directly into the drains. The existing old STPs are not able to treat the waste water upto the desired level and are under upgradation to meet with the latest standards which is under process. Out of 07 STPs, 04 STPs (Diggian, 3BRD, Raipur Khurd, & Raipur Kalan-I STP) are not meeting with the latest norms and 03 STPs i.e. Dhanas, Raipur Kalan -II, and Maloya STP are meeting with the latest standards (Data enclosed).

Whereas, Chandigarh is having 04 drains i.e N-Choe, Sukhna Choe, Patiala Ki Rao and Faida. Out of which N-Choe & Sukhna Choe originates from Chandigarh and Patiala Ki Rao comes from Nayagaon (Pb.) and Faida also starts from storm water drainage system besides the 3BRD STP. And in case of drains, Chandigarh Administration has not done In-situ remediation in any of the drain and because of which untreated waste water is reaching into river Ghaggar and other water resources.

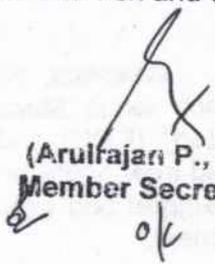
Therefore, Chandigarh Pollution Control Committee proposes to issue following directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 to you:

PTO

Phone : 0172-2700149, EPABX : 0172-2700311, e-mail : cpcc-chd@nic.in

1. An environment compensation of Rs. 10.0 Lakhs per month per STP for non compliance will be imposed upon Municipal Corporation, Chandigarh from 1st April 2021.
2. An environment compensation of Rs. 5.0 Lakhs per month per drain for default in-situ remediation on drain will be imposed upon Engineering Department, Chandigarh Administration from 1st April 2021.

Vide CPCC letter no. CPCC/STP/2021/2516 & 2517 dated 21.06.2021, a show cause notice proposing the above mentioned directions was issued to you but no reply was received in this regard. Hence, you are again given an opportunity to show cause as to why above proposed directions may not be confirmed within 15 days from the date of issue of this notice. In case no reply is received in stipulated period, it would be presumed that you have nothing to say in the matter and the proposed directions shall be confirmed and the other action as per law shall be initiated against you without any further reference at your own risk and cost.


(Arulraj P., IFS)
Member Secretary

Dated: 22/08/22

Endst. No. CPCC/STP/2022/ 2684

A copy is forwarded to The Secretary, Local Government, U.T. Secretariat, Sector-9, Chandigarh for information.


(Arulraj P., IFS)
Member Secretary



Chandigarh Pollution Control Committee

Paryavaran Bhawan, Madhya Marg, Sector 19-B, Chandigarh- 160019

ANNEXURE - D-2

CPCC/2022/ 2745

Dated: 06/09/22

To,

The Commissioner,
Municipal Corporation,
Chandigarh.

Sub: Show cause notice u/s 5 of Environmental Protection Act, 1986 and as per the directions of Hon'ble NGT in O.A. No.6060/ 2018 – reg.

Respected Madam,

Whereas, Hon'ble NGT in O.A. No. 606/2018 in the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues has addressed that compliance with respect to rule no. 22 of Solid Waste Management Rules, 2016 was required to be done in time bound manner.

Whereas, Municipal Corporation Chandigarh has failed to take necessary action w.r.t. segregation of municipal solid waste, operationalization of solid waste processing plant and remediation of landfill site as per the given timelines.

Whereas, directions have been issued by Hon'ble NGT vide order dated 10.01.2020 and in the latest order vide hearing dated 18.08.2022 that any continued failure in the compliance of the Rules w.r.t. management of solid waste will result in liability of local body to pay compensation at the rate of Rs. 10 lakhs per month from 01.04.2020 till compliance.

Whereas, directions have been issued by Hon'ble NGT vide order dated 10.01.2020 and in the latest order vide hearing dated 18.08.2022 that any continued failure in commencement of the work of bioremediation of legacy waste as per the Rules will result in liability of local body to pay compensation at the rate of Rs. 10 lakhs per month from 01.04.2020 till compliance.

Whereas, Municipal Corporation Chandigarh has not complied with the given deadlines and still unprocessed waste is being dumped onto the landfill site; capacity of which is almost full.

Therefore, Chandigarh Pollution Control Committee proposes to issue following directions u/s 5 of Environmental Protection Act, 1986 and as per the directions of Hon'ble NGT in O.A. No.6060/ 2018 to you:

1. An environmental compensation of Rs. 10 lakhs per month will be imposed on Municipal Corporation Chandigarh from 01.04.2020 for non abidance in areas of source segregation

- and collection of solid waste, setting up of proper solid waste processing facilities and setting up of sanitary landfill site.
2. An environmental compensation of Rs. 10 lakhs per month to be imposed on Municipal Corporation Chandigarh from 01.04.2020 for failure of commencement of work of bio-remediation of legacy waste (8 acre landfill site).

In view of the above, you are hereby given an opportunity to show cause as to why above proposed directions may not be confirmed within 15 days from the date of this notice. In case no reply is received in stipulated period, it will be presumed that you have nothing to say in the matter and the proposed directions shall be confirmed and the other action as per law shall be initiated against you without any further reference at your own risk and cost.

Yours' Sincerely

✓ Arulrajan P., IFS
Member Secretary

Endst. No. CPCC/2022/2746

Dated: 06/09/22

A copy is forwarded to the Secretary, Local Government, U.T. Chandigarh for information please.

✓ Arulrajan P., IFS
Member Secretary

o/v



Chandigarh Pollution Control Committee

Paryavaran Bhawan, Madhaya Marg, Sector 19-B, Chandigarh- 160019

ANNEXURE-D-3

REMINDER

CPCC/2022/ 2954

Dated: 28/09/22

To,

The Commissioner,
Municipal Corporation,
Chandigarh.

Sub: Directions issued by Hon'ble NGT in O.A. No. 606/2018 in the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues vide Date of Hearing on 18.08.2022 – reg.

Respected Madam,

This is in continuation of the Show cause notices issued to Municipal Corporation Chandigarh vide No. CPCC/2022/2745 dated 06.09.2022 and No. CPCC/STP/2022/2682 dated 22.08.2022 wherein directions were issued to Municipal Corporation Chandigarh for failure w.r.t. management of solid waste and liquid waste of Chandigarh as per the given timelines. In this regard, you are requested to provide compliance report (latest status along with action plan) for the following:

- Source segregation and collection of solid waste of municipal solid waste in different categories
- Operationalization of solid waste processing plant
- Bio-remediation of legacy waste
- Upgradation of STPs to meet with the standards
- Status of tertiary treated water (generation, utilization and distribution)

In view of the above, you are hereby requested to submit the above information to Chandigarh Pollution Control Committee within 02 days time failing which Environmental Compensation proposed vide show cause notice No. CPCC/2022/2745 dated 06.09.2022 and No. CPCC/STP/2022/2682 dated 22.08.2022 will be imposed and further action as per the provisions of law will be taken against you.

Yours' Sincerely

Arulrajan P., IFS
Member Secretary

Dated: 28/09/22

Endst. No. CPCC/2022/ 2955

A copy is forwarded to the Secretary, Local Government, U.T. Chandigarh for information please.

Arulrajan P., IFS
Member Secretary



Chandigarh Pollution Control Committee

Paryavaran Bhawan, Madhya Marg, Sector 19-B, Chandigarh- 160019

ANNEXURE-D-4

REMINDER

Dated: 28/09/22

CPCC/2022/ 2956

To,

The Chief Engineer,
Engineering Department,
Chandigarh Administration.

Sub: Directions issued by Hon'ble NGT in O.A. No. 606/2018 in the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues vide Date of Hearing on 18.08.2022 – reg.

This is in continuation of the Show cause notice u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 vide No. CPCC/STP/2022/2683 dated 22.08.2022 wherein directions were issued to the Engineering Department for failure w.r.t. in - situ remediation in drains/ choes of Chandigarh; because of which untreated waste water is reaching into river Ghaggar and other water resources.

In this regard, you are requested to provide compliance report (latest status along with action plan) for carrying out in -site remediation of 04 drains/ choes flowing in Chandigarh viz. N-choe, Sukhna choe, Patiala ki Rao and Faidan. The said information may be submitted to Chandigarh Pollution Control Committee within 02 days time failing which Environmental Compensation proposed vide show cause notice No. CPCC/STP/2022/2683 dated 22.08.2022 will be imposed and further action as per the provisions of law will be taken against you.


Arulrajan P., IFS
Member Secretary

✓ Endst. No. CPCC/2022/ 2957

Dated: 28/09/22

A copy is forwarded to the Secretary, Local Government, U.T. Chandigarh for information please.


Arulrajan P., IFS
Member Secretary



Chandigarh Pollution Control Committee

Paryavaran Bhawan, Madhya Marg, Sector 19-B, Chandigarh- 160019

ANNEXURE - D-5

CPCC/2022/2935-2936

Dated: 19/09/22

To,

The Chief Engineer,
Engineering Department,
Chandigarh Administration.

Sub: Directions issued by Hon'ble NGT in O.A. No. 606/2018 in the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues vide Date of Hearing on 18.08.2022 - reg.

This is in continuation of the Show cause notice u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 vide No. CPCC/STP/2022/2683 dated 22.08.2022 wherein directions were issued to the Engineering Department for failure w.r.t. in - situ remediation in drains/ choes of Chandigarh; because of which untreated waste water is reaching into river Ghaggar and other water resources.

In this regard, you are requested to provide compliance report (latest status along with action plan) for carrying out in -site remediation of 04 drains/ choes flowing in Chandigarh viz. N-choe, Sukhna choe, Patiala ki Rao and Faidan. The said information may be submitted to Chandigarh Pollution Control Committee within 02 days time failing which Environmental Compensation proposed vide show cause notice No. CPCC/STP/2022/2683 dated 22.08.2022 will be imposed and further action as per the provisions of law will be taken against you.


Arulrajan P., IFS
✓ Member Secretary

Endst. No. CPCC/2022/2936

Dated: 19/09/22

A copy is forwarded to the Secretary, Local Government, U.T. Chandigarh for information please.


Arulrajan P., IFS
✓ Member Secretary

o/c



Chandigarh Pollution Control Committee

Paryavaran Bhawan, Madhaya Marg, Sector 19-B, Chandigarh- 160019

ANNEXURE - D - 6

REMINDER-II

CPCC/2022/ 3352 & 3353

Dated: 02/11/22

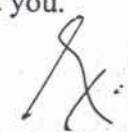
To,

The Chief Engineer,
Engineering Department,
Chandigarh Administration.

Sub: Directions issued by Hon'ble NGT in O.A. No. 606/2018 in the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues vide Date of Hearing on 18.08.2022 - reg.

This is in continuation of the Show cause notice issued u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 vide No. CPCC/STP/2022/2683 dated 22.08.2022 and reminder vide no. CPCC/2022/2935-2936 dated 19.09.2022 wherein directions were issued to the Engineering Department for failure w.r.t. in-situ remediation in drains/ choes of Chandigarh; because of which untreated waste water is reaching into river Ghaggar and other water resources.

In this regard, you are again requested to provide compliance report (latest status along with action plan) for carrying out in-site remediation of 04 drains/ choes flowing in Chandigarh viz. N-choe, Sukhna choe, Patiala ki Rao and Faidan. The said information may be submitted to Chandigarh Pollution Control Committee within 02 days time failing which Environmental Compensation proposed vide show cause notice No. CPCC/STP/2022/2683 dated 22.08.2022 will be imposed and further action as per the provisions of law will be taken against you.


Arulrajan P., IFS
Member Secretary

Endst. No. CPCC/2022/ 3353

Dated: 02/11/22

A copy is forwarded to the Secretary, Local Government, U.T. Chandigarh for information please.


Arulfajan P., IFS
Member Secretary



Chandigarh Pollution Control Committee

Paryavaran Bhawan, Madhaya Marg, Sector 19-B, Chandigarh- 160019

ANNEXURE-D-7

CPCC/2022/2937

Dated: 19/09/22

To,

The Commissioner,
Municipal Corporation,
Chandigarh.

Sub: Directions issued by Hon'ble NGT in O.A. No. 606/2018 in the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues vide Date of Hearing on 18.08.2022 – reg.

Respected Madam,

This is in continuation of the Show cause notices issued to Municipal Corporation Chandigarh vide No. CPCC/2022/2745 dated 06.09.2022 and No. CPCC/STP/2022/2682 dated 22.08.2022 wherein directions were issued to Municipal Corporation Chandigarh for failure w.r.t. management of solid waste and liquid waste of Chandigarh as per the given timelines. In this regard, you are requested to provide compliance report (latest status along with action plan) for the following:

- Source segregation and collection of solid waste of municipal solid waste in different categories
- Operationalization of solid waste processing plant
- Bio-remediation of legacy waste
- Upgradation of STPs to meet with the standards
- Status of tertiary treated water (generation, utilization and distribution)

In view of the above, you are hereby requested to submit the above information to Chandigarh Pollution Control Committee within 02 days time failing which Environmental Compensation proposed vide show cause notice No. CPCC/2022/2745 dated 06.09.2022 and No. CPCC/STP/2022/2682 dated 22.08.2022 will be imposed and further action as per the provisions of law will be taken against you.

Yours' Sincerely

Arulfajan P., IFS
✓ Member Secretary

Dated: 19/09/22

Arulfajan R., IFS
✓ Member Secretary

Endst. No. CPCC/2022/ 2938

A copy is forwarded to the Secretary, Local Government, U.T. Chandigarh for information please.



Chandigarh Pollution Control Committee

Paryavaran Bhawan, Madhya Marg, Sector 19-B, Chandigarh- 160019

ANNEXURE - D - 8

CPCC/2022/3413

Dated: 09/11/22

To,

The Commissioner,
Municipal Corporation,
Chandigarh.

Sub: Regarding imposing Environmental Compensation on Municipal Corporation, Chandigarh for non-compliance w.r.t. the directions issued by Hon'ble NGT in O.A. No. 606/2018.

This is in reference to the Show cause notices issued to Municipal Corporation Chandigarh (MCC) vide No. CPCC/STP/2022/2682 dated 22.08.2022 and reminder vide no. CPCC/2022/2954 dated 28.09.2022 in regard to imposition of Environmental Compensation (EC) for non-compliance w.r.t. the directions issued by Hon'ble NGT in O.A. No. 606/2018 in the field of Liquid Waste Management. Reply to the show-cause notice was received from MCC vide Memo no. CE/MC/6255 dated 16.09.2022, vide Memo no. 4515 dated 28.09.2022 and an updated status vide Memo no. 9271 dated 07.11.2022.

In view of the above, the reply was not found satisfactory as the Sewage Treatment Plants (STPs) under MCC are not complying with the prescribed norms and are still under upgradation, timelines of which are extended. So, MCC is required to submit EC as per the orders of Hon'ble NGT from 01.04.2021 for not meeting with the prescribed norms in the STPs as per the calculation given below:

1.	An environmental compensation of Rs. 10 lakhs per month per STP to be imposed on Municipal Corporation Chandigarh from 01.04.2021.	Amounting to Rs. 5,60,00,000/- from 01.04.2021 till September, 2022 (56 times STPs under MCC were found to be non-complying on the basis of BOD levels which should be ≤ 10 mg/l and Faecal coliform which should be ≤ 100 MPN/100 ml):																										
		<table border="1"><thead><tr><th rowspan="2">S. No.</th><th rowspan="2">STP</th><th colspan="2">No. of times STP is non-complying</th></tr><tr><th>2021</th><th>2022</th></tr></thead><tbody><tr><td>1.</td><td>Raipur Kalan -I</td><td>9</td><td>9</td></tr><tr><td>2.</td><td>Raipur Khurd</td><td>9</td><td>9</td></tr><tr><td>3.</td><td>Dhanas</td><td>2</td><td>3</td></tr><tr><td>4.</td><td>3 BRD</td><td>6</td><td>9</td></tr><tr><td colspan="2">Total</td><td colspan="2">56</td></tr></tbody></table>			S. No.	STP	No. of times STP is non-complying		2021	2022	1.	Raipur Kalan -I	9	9	2.	Raipur Khurd	9	9	3.	Dhanas	2	3	4.	3 BRD	6	9	Total	
S. No.	STP	No. of times STP is non-complying																										
		2021	2022																									
1.	Raipur Kalan -I	9	9																									
2.	Raipur Khurd	9	9																									
3.	Dhanas	2	3																									
4.	3 BRD	6	9																									
Total		56																										

Monthly monitoring data is attached as Annexure 'A'.

Therefore, you are directed to submit EC of Rs. 5,60,00,000/- (Rupees Five Crore Sixty Lakhs only) in favour of Chandigarh Pollution Control Committee through demand draft or NEFT/RTGS within 15 days from the date of issue of this letter. Account details for NEFT/RTGS are given below:

Account No. - 50100103720828
IFSC Code - HDFC0000035
Bank Name - HDFC Bank, Sector 35-B, Chandigarh

Arulrajan P., IFS
Member Secretary

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Sl. No.	Name of the Member	Amount	Total
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Chandigarh Pollution Control Committee

Paryavaran Bhawan, Madhya Marg, Sector 19-B, Chandigarh- 160019

O/C (B.H)

ANNEXURE D-9

CPCC/2022/ 3414

Dated: 09/11/22

To,

The Commissioner,
Municipal Corporation,
Chandigarh.

Sub: Regarding imposing Environmental Compensation on Municipal Corporation, Chandigarh for non-compliance w.r.t. the directions issued by Hon'ble NGT in O.A. No. 606/2018.

This is in reference to the Show cause notices issued to Municipal Corporation Chandigarh (MCC) vide No. CPCC/2022/2745 dated 06.09.2022 and reminder vide no. CPCC/2022/2954 dated 28.09.2022 with regard to imposition of Environmental Compensation (EC) for non-compliance w.r.t. the directions issued by Hon'ble NGT in O.A. No. 606/2018 in the field of Solid Waste Management. Reply to the show-cause notice was received from MCC vide Memo no. 4515 dated 28.09.2022 and an updated status vide Memo no. 9271 dated 07.11.2022.

In view of the above, the reply was not found satisfactory as MCC is still not able to completely process the municipal solid waste generated in the city as per the provisions of the rules. So, MCC is required to submit EC as per the orders of Hon'ble NGT from 01.04.2020 for non-compliance in the field of Solid Waste Management as per the calculation given below:

1.	An environmental compensation of Rs. 10 lakhs per month for population of above 10 lakhs to be imposed on Municipal Corporation Chandigarh from 01.04.2020 till compliance for continued failure in management and processing of municipal solid waste of the city. As per the Annual Reports submitted by MCC under Solid Waste Management Rules, 2016 – Calendar year 2020 – 13.45% processed per day and rest disposed onto landfill Calendar year 2021 – 10 – 15% processed per day and rest disposed onto landfill Till date the processing plant is not completely functional and this clearly shows non-compliance on part of MCC	Amounting to Rs. 3,00,00,000/- till September 2022 (The population of Chandigarh is more than 10 lakhs). {No. of times non-complying till September, 2022 x Rs. 10 lakhs per month} 30 times x Rs. 10 lakhs = Rs. 3,00,00,000/- (Rs. 3.00 Crores)
2.	An environmental compensation of Rs. 10 lakhs per month for population of above 10 lakhs to be imposed on Municipal Corporation Chandigarh from 01.04.2020 till compliance for failure of	The consent for work of bio-remediation of old dumpsite of 20 acres was granted on 22.10.2020. Therefore, amounting to Rs. 70,00,000/- (Seventy Lakhs only) till

commencement of work of bio-remediation of legacy waste.	October 2020. {No. of times non-complying till October, 2020 x Rs. 10 lakhs per month} 7 times x Rs. 10 lakhs = Rs. 70,00,000/-
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Therefore, you are directed to submit EC of Rs. 3,70,00,000/- (Rupees Three Crore Seventy Lakhs only) in favour of Chandigarh Pollution Control Committee through demand draft or NEFT/RTGS within 15 days from the date of issue of this letter. Account details for NEFT/RTGS are given below:

Account No. - 50100103720828
IFSC Code - HDFC0000035
Bank Name - HDFC Bank, Sector 35-B, Chandigarh

Arulrajan P., IFS
✓ Member Secretary

o/c



Chandigarh Pollution Control Committee

Paryavaran Bhawan, Madhaya Marg, Sector 19-B, Chandigarh- 160019

ANNEXURE - D - 10

CPCC/2022/ 3415

Dated: 09/11/22

To,

The Chief Engineer,
Engineering Department,
Chandigarh Administration.

Sub: Regarding imposing Environmental Compensation on Engineering Department, Chandigarh Administration for non-compliance w.r.t. the directions issued by Hon'ble NGT in O.A. No. 606/2018.

The Engineering Department, Chandigarh Administration is looking after one Sewage Treatment Plants (STP) i.e. Raipur Kalan - II. During monthly monitoring, the STP is found to be not meeting with the prescribed norms of Faecal coliform which should be ≤ 100 MPN/100 ml.

Therefore, as per the orders of Hon'ble NGT an Environmental Compensation (EC) of Rs. 10 lakhs per month per STP is to be imposed on Engineering Department, Chandigarh Administration from 01.04.2021 for not meeting with the prescribed norms in the STP as per the calculation given below:

1.	An environmental compensation of Rs. 10 lakhs per month per STP to be imposed on Engineering Department, Chandigarh Administration from 01.04.2021.	Amounting to Rs. 60,00,000/- from 01.04.2021 till September, 2022 (6 times the STP was found to be non-complying on the basis of Faecal coliform which should be ≤ 100 MPN/100 ml):	CHANDIGARH	
			Year	No. of times STP is non-complying
			2021	5
			2022	1

Monthly monitoring data is attached as Annexure 'A'.

Therefore, you are directed to submit EC of Rs. 60,00,000/- (Rupees Sixty Lakhs only) in favour of Chandigarh Pollution Control Committee through demand draft or NEFT/RTGS within 15 days from the date of issue of this letter. Account details for NEFT/RTGS are given below:

Account No. - 50100103720828
IFSC Code - HDFC0000035
Bank Name - HDFC Bank, Sector 35-B, Chandigarh

Arulrajan P., IFS
Member Secretary



Chandigarh Pollution Control Committee

Paryavaran Bhawan, Madhaya Marg, Sector 19-B, Chandigarh- 160019

ANNEXURE - D - 11

No. CPCPC/606/2022/ 3416

Dated: 09/11/22

To

The Chief Engineer,
Engineering Department,
Chandigarh Administration

Sub:- Regarding imposing Environmental compensation on Engineering Department, Chandigarh Administration for non-compliance w.r.t. the directions issued by Hon'ble NGT.

Whereas, Hon'ble NGT has directed in various orders specifically in the matter of "Stench Grips Mansa's Sacred River Ghaggar", "Compliance of Municipal Solid Waste Management Rules, 2016 and Other Environmental Issues", "More River Stretches are now critically polluted" (RRC) and "Paryavaran Suraksha Samiti" cases, that Chandigarh Administration should treat 100% of waste water and all the sewage discharge points into natural choes should be plugged and waste water should be diverted to STP and should be released only after the treatment.

Whereas, untreated wastewater from N-choe is reaching into river Ghaggar and other water resources as Engineering Department, Chandigarh Administration has not taken appropriate action for proper In-situ remediation in N-choe.

Whereas, show cause notice was issued to you to explain your position in this regard. Your reply was considered and found unsatisfactory. Therefore, Chandigarh Pollution Control Committee proposes to impose an environment compensation of Rs. 5.0 Lakhs per month for default in-situ remediation on Engineering Department, Chandigarh Administration from 1st April 2020.

An environment compensation of Rs. 5 lakhs per month per Drain to be imposed on Engineering Department, Chandigarh Administration from 01.04.2020, for their failure in commencement of in-situ remediation of drains.	Amounting to Rs. 60,00,000/- till September, 2022 (12 times N-choe was found to be non-complying on the basis latest discharge standards).				
	S.No.	Drain	2020	2021	2022
	1	N-choe	9	3	0
		Total	12		

PTO

Therefore, you are directed to submit EC of Rs. 60,00,000/- (Rupees Sixty Lakhs only) in favour of Chandigarh Pollution Control Committee through demand draft or NEFT/RTGS within 15 days from the date of issue of this letter. Account details for NEFT/RTGS are given below:

Account no. - 50100103720828
IFSC code - HDFC0000035
Bank Name - HDFC Bank, Sector 35 B, Chandigarh


(Arulrajan P., IFS)
Member Secretary

o/c



Chandigarh Pollution Control Committee

Paryavaran Bhawan, Madhaya Marg, Sector 19-B, Chandigarh- 160019

ANNEXURE - D - 12

No. CPCC/606/2022/ 3417 & 3418

Dated: 09/11/22

To

The Estate Officer,
Estate Office, Sector-17, Chandigarh

Sub: - Show cause notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and w.r.t. the directions issued by Hon'ble NGT.

.....

Whereas, Hon'ble NGT has directed in various orders specifically in the matter of "Stench Grips Mansa's Sacred River Ghaggar", "Compliance of Municipal Solid Waste Management Rules, 2016 and Other Environmental Issues", "More River Stretches are now critically polluted" (RRC) and "Paryavaran Suraksha Samiti" cases, that Chandigarh Administration should treat 100% of waste water and all the sewage discharge points into natural choes should be plugged and waste water should be diverted to STP and should be released only after the treatment.

Whereas, the waste water from Dhaka colony, Raipur Khurd, goes to Sukhna choe without any treatment and further mixes with river Ghaggar. It has come to our knowledge that the colony is illegal and does not have proper sewerage system and wastewater is being released into storm water drainage system.

Therefore, Chandigarh Pollution Control Committee proposes to impose an environment compensation of Rs. 5.0 Lakhs per month for default in-situ remediation on Estate Office, Chandigarh Administration from 1st April 2020.

An environment compensation of Rs. 5 lakhs per month per Drain to be imposed on Estate Office, Chandigarh Administration from 01.04.2020, for their failure in commencement of in-situ remediation of drains.	Amounting to Rs. 1,50,00,000/- till September, 2022 (30 times Sukhna choe was found to be non-complying on the basis of latest discharge standards).				
	S.No.	Drain	2020	2021	2022
	1	Sukhna choe	9	12	9
		Total	30		

Hence, you are hereby given an opportunity to show cause as to why above proposed directions may not be confirmed within 15 days from the date of issue of this notice. In case no reply is received in stipulated period, it would be presumed that you have nothing to say in the matter and the proposed directions shall be confirmed and the other action as per law shall be initiated against you without any further reference at your own risk and cost.

(Arulrajan P., IFS)
Member Secretary

Endst. No. CPCC/STP/2022/ 3418

Dated: 09/11/22

A copy is forwarded to The Chairman, Chandigarh Pollution Control Committee for information.

(Arulrajan P., IFS)
Member Secretary

o/c